FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR STAR FACILITIES MANAGEMENT LIMITED OPERATING IN FACILITY MANAGEMENT SERVICE IN NEW DELHI

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Star Facilities Management Limited **CIN:** U22222DL2007PLC169640 **PAN**: AALCS2854C
2.	Address of the registered office and principal office (if any) of corporate debtor	**Regd. office address**: Half Basement no. 1, Sandhya Deep Building 15, East of Kailash, South Delhi, New Delhi, Delhi, India, 110065
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	NA
5.	Installed capacity of main products/ services	CD is involved in Facility Management service there as per the data there are 4 projects under the hand of CD majorly in Haryana
6.	Quantity and value of main products/ services sold in last financial year	As per Last audited Balance sheet of 2024-25- value of Revenue from operation was 24.41cr.
7.	Number of employees/ workmen	09
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by emailing: cirp.starfacilitiesmgmgltd@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by emailing: cirp.starfacilitiesmgmgltd@gmail.com
10.	Last date for receipt of expression of interest	07.04.2026
11.	Date of issue of provisional list of prospective resolution applicants	08.04.2026
12.	Last date for submission of objections to provisional list	12.04.2026
13.	Date of issue of final list of prospective resolution applicants	13.04.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	13.04.2026
15.	Last date for submission of resolution plans	12.05.2026
16.	Process email id to submit EOI	cirp.starfacilitiesmgmgltd@gmail.com
17	Details of the corporate debtor's registration status as MSME	Small Enterprise

AARSH RESOLUTION PROFESSIONALS PRIVATE LIMITED
IBBI
IPE-0115
IPA-1/2024-25
50078

Atul Mittal

Atul Mittal
Director of
M/s Aarsh Resolution Professionals Private Limited
(Resolution Professional)
Reg. No. IBBI/IPE-0115/IPA-1/2024-25/50078
In the matter of Star Facilities Management Limited
Authorisation of Assignment (AFA): AA1/50078/02/300626/20054
AFA validity: 30.06.2026

Date:24.03.2026
Place: New Delhi

PRE-OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(7) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT
FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF:

AAR SHYAM INDIA INVESTMENT COMPANY LIMITED

Registered Office: Space No. 920, Kirti Shikhar Building, District Centre, Janakpuri B-1, New Delhi, India, 110058
CIN: L47219DL1983PLC015266, Telephone No.: 011-45626909
Website: https://www.aarshyam.in/ | **Email-ID:** info@aarshyam.in

This Pre-Offer Advertisement and Corrigendum to the Detailed Public Statement and Corrigendum to the Letter of Offer ("Pre-Offer Advertisement cum Corrigendum") is being issued by Turnaround Corporate Advisors Private Limited, ("Manager to the Offer"/ "Manager"), on behalf of Guruomega Private Limited ("Acquirer 1"), Mr. Man Mohan Katial ("Acquirer 2"); (Acquirer 1 and Acquirer 2 hereinafter collectively referred to as the "Acquirers"), pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations") in respect of the Open Offer to acquire upto 7,80,000 (Seven Lakh Eighty Thousand) fully paid up Equity Shares of Rs. 10/- (Rupees Ten Only) each representing 26% of the Paid Up Equity Share Capital of Aar Shyam India Investment Company Limited (hereinafter referred to as "Target"/ "Target Company" / "Aar Shyam") from the Public Shareholders of the Target Company by the Acquirers ("Open Offer" or "Offer").

This Pre-Offer Advertisement cum Corrigendum should be read in continuation of, and in conjunction with the (i) Public Announcement dated March 27, 2023 ("Public Announcement" or "PA"); (ii) Detailed Public Statement ("DPS") dated April 05, 2023 and with respect to the Open Offer which was published on April 05, 2023 in all editions of "Financial Express" (English), all editions of "Jansatta" (Hindi), Mumbai edition of "Pratahkal" (Marathi); (iii) Draft Letter of Offer dated April 13, 2023 ("Draft letter of Offer" or "DLOF"); and (iv) Letter of Offer dated March 18, 2026 ("Letter of Offer" or "LOF").

This Pre-Offer Advertisement cum Corrigendum is being published in all newspapers in which the DPS was published.

Capitalized terms used but not defined in this Pre-Offer Advertisement cum Corrigendum shall have the same meanings assigned to such terms in the DPS and the LOF.

The Public Shareholders of the Target Company are requested to kindly note the following information related to the Open Offer:

1. The Offer Price is Rs. 19.30/- (Rupees Nineteen and Thirty Paise only) per Equity Share. The Offer Price has been revised to Rs. 19.30/- (Rupees Nineteen and Thirty Paise only) per Equity Share, after incorporating interest at the rate of 10% per annum, on account of the delay in filing of the Letter of Offer (LOF).
2. The Committee of Independent Directors of the Target Company (hereinafter referred to as "IDC") recommended that the Offer Price of Rs. 19.30/- (Rupees Nineteen and Thirty Paisa only) per Equity Share offered by the Acquirers, being the highest price amongst the selective criteria, is in line with the SEBI (SAST) Regulations and prima facie appears to be fair and reasonable. The recommendation of the IDC was approved on March 21, 2026 and published on March 23, 2026 in all editions of "Financial Express" (English), all editions of "Jansatta" (Hindi), Mumbai edition of "Pratahkal" (Marathi).
3. The Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. Further, there has been no competitive bid to this Open Offer.
4. The dispatch of the Letter of Offer (including Form of Acceptance cum acknowledgement) (hereinafter collectively referred to as "LOF") was completed on March 18, 2026 to all the Public Shareholders.
5. Public Shareholders are required to refer to Paragraph 8 of the LOF (Procedure for Acceptance and Settlement) at page 25-31 of the LOF in relation to the procedure for tendering their Equity Shares in the Open Offer and are required to adhere to and follow the procedure outlined therein.
6. The LOF along with the Form of Acceptance cum Acknowledgement would also be available at websites of SEBI- www.sebi.gov.in, BSE- www.bseindia.com, Manager to the Open Offer- www.tcagroup.in, Target Company- https://www.aarshyam.in/ and RTA- https://www.masserv.com/ and Public Shareholders can also tender their Equity Shares by downloading the Form of Acceptance from the website.
   Further, In case of non-receipt of the LOF, such Public Shareholders may download the same from the websites of SEBI - www.sebi.gov.in, BSE- www.bseindia.com, Manager to the Open Offer- www.tcagroup.in, Target Company- https://www.aarshyam.in/ and RTA- https://www.masserv.com/
   Alternatively, in case of non-receipt of the LOF, the Shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of Equity Shares held, client ID number, DP name, DP ID number, number of Equity Shares tendered and other relevant documents as mentioned in Paragraphs 8.12 of the LOF. Such Shareholders have to ensure that their order is entered in the electronic platform of BSE which will be made available by BSE before the closure of the Tendering Period.
7. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer ("DLOF") was submitted to SEBI on Thursday, April 13, 2023 and all the observations suggested by SEBI vide their letter no. SEBI/HO/CFD/RAC/DCR-2/P/OW/26414/2023 dated June 28, 2023 have been duly incorporated in the LOF.
8. **Details regarding the status of the statutory and other approvals:**
   As disclosed in the LOF, to the best of knowledge of the Acquirers, no statutory and other approvals are required in relation to the Open Offer.
9. **The major changes suggested by SEBI Observation letter no. SEBI/HO/CFD/RAC/DCR-2/P/OW/26414/2023, dated June 28, 2023 ("SEBI Letter"), incorporated in Letter of Offer, are as under:**
   i. **Revised Schedule of Activities:** The schedule of activities has been revised as under:

Nature of Activity	Day and Date: Original Schedule	Day and Date: Revised Schedule
Date of the Public Announcement	Monday, March 27, 2023	Monday, March 27, 2023
Last date of publication of the Detailed Public Statement	Wednesday, April 05, 2023	Wednesday, April 05, 2023
Last date of filing of Draft Letter of Offer with SEBI	Thursday, April 13, 2023	Thursday, April 13, 2023
Last date for a Competing Offer**	Friday, April 28, 2023	Friday, April 28, 2023
Identified Date*	Thursday, May 11, 2023	Wednesday, March 11, 2026
Last Date by which Letter of Offer will be dispatched to the Shareholders***	Thursday, May 18, 2023	Wednesday, March 18, 2026
Last date by which an independent committee of the Board of Target Company shall give its recommendation	Monday, May 22, 2023	Monday, March 23, 2026
Last Date for upward revision of the Offer Price/Offer Size	Tuesday, May 23, 2023	Tuesday, March 24, 2026
Advertisement of Schedule of Activities for Open Offer, status of statutory and other approvals in newspaper	Tuesday, May 23, 2023	Tuesday, March 24, 2026
Date of commencement of tendering period (Offer Opening Date)	Thursday, May 25, 2023	Friday, March 27, 2026
Date of expiry of tendering period (Offer Closing Date)	Wednesday, June 07, 2023	Monday, April 13, 2026
Date by which all requirements including payment of consideration would be completed	Wednesday, June 21, 2023	Tuesday, April 28, 2026

Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of Equity Shares of the Target Company (except the Acquirers, PACs and the Seller) are eligible to participate in the Offer any time before the closure of the Offer.

*** There has been no competing offer.*

**** Subsequent to receipt of observations from the Securities and Exchange Board of India ("SEBI") on the Draft Letter of Offer ("DLOF"), the Company applied for surrender of its Certificate of Registration as a Non-Banking Financial Company ("NBFC") with the Reserve Bank of India ("RBI") on September 30, 2025. The RBI, after due consideration, approved the said application vide its letter bearing reference no. DEL.DOR.NBFC.No.S762/24-03-033/2025-26 dated January 23, 2026. Pursuant thereto, the Company has surrendered its Certificate of Registration and has ceased to operate as an NBFC, and accordingly, is no longer regulated by the RBI as a Non-Banking Financial Company.*

ii. Para 7.4.1 on page 24 of the LOF has been updated to reflect the status of the Statutory Approvals.
iii. Para 8.2 on page 25 of the LOF has been updated in line with SEBI Circular dated April 13, 2015 read with SEBI Circular dated December 09, 2016 and August 13, 2021.
iv. In line with the above, in para 8.10 a new sub-point(j) has been added on pages 27-28 of the LOF.
v. The word "Closing" has been defined in Sub point (f) of Point 3.1.3 on page 9 of the LOF.
vi. Price of the transactions has been inserted in the table in Para 4.1.9 on page 14 of the LOF.
vii. In para 10 on page 36 of the LOF, in line with SEBI Circular SEBI/HO/CFD/DCR2/CIR/P/2020/139 dated July 27, 2020, read with SEBI Circular SEBI/CIR/CFD/DCR1/CIR/P/2020/83 dated May 14, 2020, method for electronic inspection of the 'Documents for Inspection' has been inserted.
viii. Table of the Board of Directors of the Target Company, appearing in para 5.7 on page 18 of the LOF has been updated.
ix. The Registered office of the Target Company has shifted from 'B-42, Lower Ground Floor, Panchsheel Enclave, New Delhi-110017.' to 'Space No. 920, Kirti Shikhar Building, District Centre, Janakpuri B-1, New Delhi, India, 110058'. The same has been duly updated at all relevant places in the LOF.
x. Address of Manager to the Offer has shifted from 714, Vishwadeep Building, Plot No. 4, District Centre, Janakpuri, New Delhi- 110058 to 614, Vishwadeep Building, Plot No. 4, District Centre, Janakpuri, New Delhi- 110058. The same has been duly updated at all relevant places in the LOF.
xi. Telephone No: 41395590 of the Manager to the Offer is no longer available and the same has been duly removed from all relevant places in the LOF.
xii. The email id of the registrar to the offer has been updated to investor@masserv.com.
xiii. The fact that the Target Company is no longer an NBFC has been duly updated at all relevant places in the LOF and requisite amendments have been made to the LOF.
xiv. The word 'Draft' has been removed from all the requisite places.
xv. The Aar Shyam-Open Offer Escrow Account No. **923020019918503** has been duly updated at all relevant places in the LOF
xvi. The Balance is Escrow Account is now Rs. 37,63,500/- (Rupees Thirty-Seven Lakhs Sixty Three Thousand Five Hundred only). The same has been duly updated at all relevant places in the LOF.
xvii. The Maximum Consideration payable due to revision in price is now Rs. 1,50,54,000/- (Rupees One Crore Fifty Lakhs Fifty Four Thousand only). The same has been duly updated at all relevant places in the LOF.
xviii. The Financial Statements of Acquirer 1 in point 4.1.13 appearing on page 15 of the LOF has been updated on basis of their latest available audited financial statements i.e. for the financial years ending on March 31, 2023 to March 31, 2025.
xix. In Point 4.1.14 on page 13 of the LOF the details of Directors of Acquirer 1 has been updated.
xx. The fact that the Purchase Consideration/Acquisition Price has been paid by Acquirer 1 to the Outgoing Promoter in cash has been updated on page 9 of the LOF.
xxi. Since the Target Company has changed its objects, its new CIN and objects have been updated. The revised objects are appearing on page 17 of the LOF
xxii. The Authorised Share Capital of the Target Company has been updated on page 17 of the LOF.
xxiii. The list of Board of Directors of the Target Company has been updated on page 18 of the LOF.
xxiv. The financial information of the Target Company has been updated on pages 18-19 of the LOF on basis of their latest available audited financial statements i.e. for the financial years ending on March 31, 2023 to March 31, 2025 and unaudited figures of the half year ending on September 30, 2025.
xxv. The Other Financial Parameters for Price Determination have been updated on page 21 of the LOF
xxvi. Para 9 relating to Compliance with Tax Requirements has been updated in accordance with the latest Tax Laws on pages 31-36 of the LOF.
xxvii. The Documents For Inspection has also been updated on pages 36-37 of the LOF.
xxviii. Form of Acceptance and form SH-4 have been added on pages 38-44 of the LOF.

The Letter of Offer specifying the detailed terms and conditions of this Offer, along with the Form of Acceptance-cum-Acknowledgement, has been dispatched to all the Public Shareholders, whose names appear on the register of members of the Target Company, at the close of business hours on Wednesday, March 11, 2026 i.e. the Identified Date, being registered equity Public Shareholders as per the records of NSDL and CSDL, and registered Public Shareholders holding Equity Shares in physical form as per the records of the Target Company. However, the LOF has only been dispatched through electronic mode to the Public Shareholders whose email ids are registered with the Depositories/the Target Company/ Registrar to the Offer. The individual Letter of Offer (by physical as well as electronic mode) have been dispatched to each of the Public Shareholders of the Target Company on Wednesday, March 18, 2026.

FOR THE ATTENTION OF PUBLIC SHAREHOLDERS

The Open Offer will be implemented by the Acquirers through Stock Exchange Mechanism as provided under the SEBI (SAST) Regulations and circular No. CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 issued by SEBI as amended via SEBI circular CFD/DCR2/CIR/P/2016/131 dated December 09, 2016 and SEBI/HO/CFD/DCRIII/CIR/P/2021/615 dated August 13, 2021.

BSE Limited will be the Designated Stock Exchange for the purpose of tendering shares in the Open Offer.

The Acquirers have requested BSE Limited to provide a separate acquisition window ("Acquisition Window") to facilitate placing of sell orders by Public Shareholders who wish to tender their Equity Shares in the Open Offer.

Accordingly, this Offer is being carried out through the stock exchange mechanism (in the form of a separate acquisition window provided by BSE Limited, being the designated stock exchange) and hence would be subject to payment of securities transaction tax (STT). For further details, Public Shareholders are requested to refer to Paragraph 8 of the LOF (Procedure for Acceptance and Settlement) at page 25-31 of the LOF.

The Acquirers, and their respective Directors, accept full responsibility for the information contained in this Advertisement and shall be responsible for the fulfillment of obligations under the SEBI (SAST) Regulations, in respect of this Offer.

ISSUED BY THE MANAGER TO THE OFFER

TURNAROUND

Turnaround Corporate Advisors Private Limited
614, Vishwadeep Building, Plot No. 4, District Centre, Janakpuri, New Delhi- 110058
Tel: +91-11-45510390
E-mail: info@tcagroup.in
Investor Grievance Email: complaints@tcagroup.in
Website: www.tcagroup.in
Contact Person: Mr. Heemadri Mukerjea
SEBI Registration No.: MB/INM000012290

For and on behalf of Guruomega Private Limited (Acquirer 1)

Sd/-	Sd/-
MR. MAN MOHAN KATIAL	(SUNIL SHARMA)
(Acquirer 2)	(Authorised Representative)

Place: New Delhi
Date: March 23, 2026

कार्यालयः वसूली अधिकारी, ऋण वसूली अधिकरण-I, दिल्ली

4था तल, जीवनतारा भवन, पटेल चौक, पार्लियामेंट स्ट्रीट, नई दिल्ली-110001

बिक्री उद्घोषणा

आर.सी. /227/2016 ओ.ए. नं. 379/2014

भारतीय स्टेट बैंक बनाम राकेश कुमार गौड़

बैंक तथा वित्तीय संस्थानों के बकाए ऋणों की वसूली अधिनियम, 1993 के साथ पठित आयकर अधिनियम, 1961 की द्वितीय अनुसूची के नियम 38, 52 (2) के अंतर्गत बिक्री उद्घोषणा

(सीडी1) राकेश कुमार गौड़ पुत्र राम पाल सिंह, निवासी ए-19, दिलशाद कॉलोनी, दिल्ली-110095। **अन्य पताः** वाया मैसर्स अभि फिल्म्स, 1496, भागीरथ पैलेस, चांदनी चौक, दिल्ली। इसके अलावाः फ्लैट नंबर जी-1 प्लॉट नंबर बी-37, डीएलएफ दिलशाद एक्सटेंशन-III, गाजियाबाद (उ.प्र.)। **(सीडी2) राजेश कुमार पुत्र महेंद्र सिंह, निवासी** बी-35, दूसरी मंजिल, फ्लैट नंबर एफ-3, दिलशाद कॉलोनी, दिल्ली-95

1. जैसा कि प्रमाणपत्र लेनदारों से वसूली प्रमाणपत्र के अनुसार लागतों तथा प्रभारों सहित ओए दाखिल करने की तिथि अर्थात 12.08.2014 से वसूली तक लागत एवं 14% वार्षिक भावी ब्याज सहित रु. 10,62,939.40/- की वसूली के लिए पीठासीन अधिकारी, ऋण वसूली अधिकरण-III द्वारा ओए संख्या 379/2014 में वसूली प्रमाणपत्र नं. 227/2016 आहरित किया गया है।
2. तथा जैसा कि अधोहस्ताक्षरी ने उक्त प्रमाण पत्र की संतुष्टि के लिए नीचे अनुसूची में वर्णित सम्पत्ति की बिक्री का आदेश दिया है।
3. एतद्द्वारा सूचित किया जाता है कि स्थगन आदेश की अनुपस्थिति में 27.04.2026 को 12.00 बजे अप. से 1.00 अप. बजे के बीच, यदि जरूरी तो 1.00 अप. के बाद 5 मिनट के विस्तार के साथ में ई-नीलामी द्वारा उक्त संपत्ति की बिक्री की जाएगी तथा यह बोली "ऑन लाइन इलेक्ट्रोनिक बोली" के माध्यम से वेबसाईट **https://www.bankeauctions.com** पर होगी।
4. पहचान प्रमाण (वोटर आई कार्ड/ड्राइविंग लाइसेंस/पासपोर्ट) की स्वप्रमाणित प्रति सहित जिस पर भावी सम्पर्क का पता तथा स्व-प्रमाणित पैन की प्रति संलग्न हो, रिकवरी अधिकारी, डीआरटी-I, दिल्ली खाता आर.सी सं. 227/2016 के पक्ष में डिमांड ड्राफ्ट/पे ऑर्डर के माध्यम से ईएमडी का भुगतान किया जाना है जो रिकवरी अधिकारी, डीआरटी-I, दिल्ली के पास अधिकतम 22.04.2026 को 5.00 बजे अप. से पूर्व पहुंच जानी चाहिए।
5. ईएमडी वाले लिफाफे पर प्रेषक के विवरण अर्थात पता, ई-मेल आईडी तथा मोबाइल नम्बर आदि सहित "आर.सी सं. 227/2016" लिखा होना चाहिए।
6. ई-नीलामी में भाग लेने के लिए इच्छुक बोलीदाता के पास एक वैध लॉगिन आईडी तथा पासवर्ड और ई-मेल पता तथा पैन नम्बर होना चाहिए। लॉगिन आईडी तथा पासवर्ड से सम्बन्धित विवरण के लिए कृपया सम्पर्क करें : **मेसर्स सी1 इंडिया प्राइवेट लिमिटेड,** प्लॉट नंबर 68, तीसरी मंज़िल, सेक्टर 44, गुरुग्राम – 122003 हरियाणा। **हेल्पलाइन नंबर 7291981124/25/26, पी. धरणी कृष्णा मोबाइल नंबर 9948182222,** वेबसाइटः https://www.bankeauctions.com और ईमेल आईडीः support@bankeauctions.com
7. सम्भावित बोलीदाताओं को पोर्टल पर स्वयं को पंजीकृत करना तथा अग्रिम में मैसर्स सी1 इंडिया प्राइवेट लिमिटेड से यूजर आईडी/पासवर्ड प्राप्त करना अनिवार्य है जो उपरोक्त ई-नीलामी में बोली के लिए अनिवार्य है।
8. सम्बन्धित बैंक अधिकारियों/हेल्पलाइन नम्बर आदि का विवरण निम्न प्रकार है :
   नाम तथा पदः करन सिंह (वरिष्ठ प्रबंधक), ई-मेल तथा दूरभाष नं.: ई-मेलः sbi.16683@sbi.co.in तथा मोबाइल नं. 85100 69090, एसबीआई आरएसीपीसी, एफ-40, द्वितीय-तृतीय तल, रिंग रोड, साउथ एक्सटेंशन पार्ट-1, नई दिल्ली-110049
9. जो बेचे जाने का प्रस्ताव है वे ऐसे अधिकार हैं जिनके लिए सर्टिफिकेट देनदार संपत्तियों के संबंध में हकदार हैं। संपत्तियों को देनदारियों, यदि कोई हो, के साथ बेचा जाएगा। उद्घोषणा में दर्शाई गई संपत्तियों की सीमा वसूली प्रमाणपत्र अनुसूची के अनुसार है, वसूली अधिकारी किसी भी कारण से सीमा में किसी भी बदलाव के लिए जिम्मेदार नहीं होगा। संपत्तियों की बिक्री **'जहां है जैसी है' और 'जो है यही है'** शर्त पर की जाएगी।
10. संभावित बोलीदाताओं द्वारा संपत्ति का निरीक्षण बिक्री की तिथि से पूर्व किया जा सकता है जिसके लिए उपर्युक्त बैंक के नामित अधिकारी से सम्पर्क किया जा सकता है।
11. अतार्किक पाये जाने पर अधोहस्ताक्षरी के पास बिना कारण बताए किसी भी समय किसी भी या सभी बोलियों को अस्वीकार करने या नीलामी को स्थगित करने का अधिकार सुरक्षित है।
12. असफल बोलीदाताओं को अपनी ईएमडी डीआरटी-I की रजिस्ट्री से पहचान प्रमाण जैसे पैन कार्ड, पासपोर्ट, मतदाता पहचान पत्र, वैध ड्राइविंग लाइसेंस या सरकार तथा पीएसयू द्वारा जारी फोटो पहचान पत्र की पहचान/प्रस्तुत करने पर प्राप्त होगी। असफल बोलीदाता अपनी ईएमडी की वापसी सुनिश्चित करेंगे और यदि उचित समय के भीतर प्राप्त नहीं होती है, तो तुरंत रिकवरी अधिकारी, डीआरटी-1, दिल्ली/या बैंक से संपर्क करें।
13. बिक्री उपरोक्त नामित सीडी की संपत्ति की होगी जैसा कि नीचे दी गई अनुसूची में उल्लिखित है और उक्त संपत्ति से जुड़ी देनदारियां और दावा जहां तक उनका पता लगाया गया है, वे प्रत्येक लॉट के सम्मुख अनुसूची में निर्दिष्ट हैं।
14. संपत्ति को अनुसूची में निर्दिष्ट लॉट में बिक्री के लिए रखा जाएगा, यदि वसूली की जाने वाली राशि संपत्ति के एक हिस्से की बिक्री से संतुष्ट हो जाती है तो शेष के संबंध में बिक्री तुरंत रोक दी जाएगी। यदि किसी भी लॉट के नॉक डाउन से पहले, उक्त प्रमाण पत्र में उल्लिखित बकाया, ब्याज लागत (बिक्री की लागत सहित) बिक्री करने वाले अधिकारी को प्रस्तुत की जाती है या उसकी संतुष्टि के लिए सबूत दिया जाता है कि राशि ऐसे प्रमाणपत्र, ब्याज और लागत का भुगतान अधोहस्ताक्षरी को कर दिया गया है, तो भी बिक्री को रोक दिया जायेगा।
15. कोई अधिकारी या अन्य व्यक्ति जो बिक्री के संबंध में प्रत्यक्ष या परोक्ष रूप से कर्तव्य का निर्वहन करता है, बोली लगाने, कोई हित अर्जित करने या बेचने का प्रयास नहीं करेगा।
16. बिक्री आयकर अधिनियम, 1961 की दूसरी अनुसूची में निर्धारित शर्तों और उसके तहत बनाए गए नियमों और आगे की शर्तों के अधीन होगीः संलग्न अनुसूची में निर्दिष्ट विवरण अधोहस्ताक्षरी की सर्वश्रेष्ठ जानकारी के अनुसार हैं, लेकिन अधोहस्ताक्षरी इस उद्घोषणा में किसी भी त्रुटि, गलत बयानी या चूक के लिए उत्तरदायी नहीं होंगे।
17. जिस राशि से बोली बढ़ाई जानी है वह रुपये 5,000 (रुपये पाँच हजार मात्र) के गुणक में होगी। बोली की राशि या बोली लगाने वाले के संबंध में किसी भी विवाद की स्थिति में, लॉट को दुबारा नीलामी के लिए रखा जाएगा।
18. सफल/उच्चतम बोलीदाता को किसी भी लॉट का क्रेता घोषित किया जाएगा बशर्ते उनके द्वारा प्रस्तावित बोली राशि आरक्षित मूल्य से कम नहीं हो। यदि उनके द्वारा प्रस्तावित मूल्य स्पष्ट रूप से अपर्याप्त लगे तथा ऐसा करना स्पष्ट रूप से अव्यावहारिक हो तो अधोहस्ताक्षरी स्वेच्छा से उच्चतम बोली को अस्वीकार कर सकते हैं।
19 सफल/उच्चतम बोलीदाता ईएमडी समायोजित करने के बाद ई-नीलामी की समाप्ति तथा उच्चतम बोलीदाता घोषित होने के तुरन्त बाद 24 घंटे के भीतर रिकवरी अधिकारी, डीआरटी-I, दिल्ली खाता "आरसी संख्या/227/2016" के पक्ष में धरोहर राशि (ईएमडी) समायोजित करने के बाद 25% क्रय राशि राशि का डीडी/पे आर्डर जमा करना होगा जो रिकवरी अधिकारी कार्यालय में इस प्रकार भेजनी/जमा करनी होगी जो ई-नीलामी की समाप्ति के 3 दिनों के भीतर पहुंच जाए, अन्यथा धरोहर राशि (ईएमडी) जब्त कर ली जाएगी।
20. सफल/उच्चतम बोलीदाता को संपत्ति की नीलामी की तिथि से 15वें दिन, उस दिन को छोड़कर अथवा यदि 15वां दिन रविवार या अन्य अवकाश दिवस होता है तो 15वें दिन के बाद प्रथम कार्यालय दिवस में रजिस्ट्रार, डीआरटी-I, दिल्ली के पक्ष में रु. 1000/- तक 2% की दर से तथा रु. 1000/- से अधिक की सकल राशि पर 1% की दर से पाउंडेज शुल्क के साथ रिकवरी अधिकारी, डीआरटी-I के समक्ष शेष 75% बिक्री राशि का "रिकवरी अधिकारी, डीआरटी-I, दिल्ली खाता आर.सी 227/2016" के पक्ष में डिमांड ड्राफ्ट/पेआर्डर का भुगतान करना होगा। (डाक द्वारा शेष 75% राशि के भुगतान की स्थिति में वह उपरोक्त रूप से रिकवरी अधिकारी पास पहुंच जाए)।
21. निर्धारित अवधि में भुगतान में चूक करने पर बिक्री की नई उद्घोषणा जारी करने के बाद संपत्ति की फिर से बिक्री की जाएगी। बिक्री के खर्चे को डेफ्रे करने के बाद अधोहस्ताक्षरी यदि उपयुक्त समझते हैं सरकार के पक्ष में जमा राशि जब्त कर ली जायेगी तथा चूक करने वाले क्रेता उस संपत्ति अथवा उस राशि के किसी भाग के लिये दावे करने से वंचित हो जाएंगे जिसके लिये बाद में उसकी बिक्री की जाएगी।

सम्पत्ति की अनुसूची

लॉट सं.	बेची जाने वाली सम्पत्ति का विवरण सह-स्वामियों सहित जहां सम्पत्ति चूककर्ता तथा सह-स्वामी के रूप में किसी अन्य से संबंधित है	संपत्ति या उसके किसी भाग पर गणना की गई राजस्व	ऐसा किसी ऋणभारों का विवरण जो संपत्ति पर देय है	दावे, यदि कोई हो, जिसे संपत्ति पर रखा गया हो तथा उस प्रकृति एवं मूल्य के कोई अन्य ज्ञात विवरण
1	फ्लैट संख्या जी-1 पर स्थित संपत्ति, भूतल, एमआईजी डीएलएफ, दिलशाद एक्सटेंशन-II, गांव ब्रह्मपुर उर्फ भोपुरा, परगना लोनी, तहसील/जिला गाजियाबाद, उत्तर प्रदेश	जानकारी प्राप्त नहीं हुई		

मेरे हस्ताक्षर तथा मुहर सहित 25.02.2026 को दी गयी।

निरंजन शर्मा वसूली अधिकारी-II,
ऋण वसूली अधिकरण-1, दिल्ली

शेयर प्रमाणपत्रों के खो जाने की सूचना

अल महा फूड्स इंटरनेशनल प्राइवेट लिमिटेड

पंजीकृत कार्यालयः 1122, डीएलएफ टॉवर ए, जसोला, नई दिल्ली – 110076

इसके द्वारा सूचना दी जाती है कि कंपनी के नीचे उल्लिखित शेयरों के लिए प्रमाण पत्र (प्रमाण पत्र) खो गए हैं / गलत जगह पर हैं और उक्त शेयरों के धारक (धारकों) ने डुप्लिकेट प्रमाण पत्र (प्रमाण पत्र) जारी करने के लिए कंपनी को आवेदन किया है।

कोई भी व्यक्ति जिसके पास उक्त शेयरों के संबंध में दावा है, उसे इस तिथि से 15 दिनों के भीतर कंपनी के पंजीकृत कार्यालय में ऐसा दावा दर्ज करना चाहिए, अन्यथा कंपनी बिना किसी और सूचना के डुप्लिकेट प्रमाणपत्र (प्रमाणपत्र) जारी करने के लिए आगे बढ़ेगी।

धारक का नाम	शेयरों का प्रकार और अंकित मूल्य	शेयरों की संख्या	प्रमाणपत्र संख्या(एँ)	फोलियो नंबर	शेयर प्रमाणपत्र संख्या
अहमद सुलेमान अल मुहेदीब	इक्विटी INR 100/- प्रत्येक	17000 57635 1076 4875	17111- 34110 34296- 91930 91935- 93010 93030- 97904	06 06 06 06	4 6 8 10
अब्दुल्ला इमाद अल मुहेदीब	इक्विटी INR 100/- प्रत्येक	17000 921	111- 17110 97905- 98825	08 08	3 11
हबीबुर रहमान सलमान	इक्विटी INR 100/- प्रत्येक	109 185 4 19	1-109 34111- 34295 91931- 91934 93011- 93029	01 01 01 01	1 5 7 9
जयेश सुरेश अशर	इक्विटी INR 100/- प्रत्येक	1	110- 110	09	2

निदेशक मंडल के लिए और उसकी ओर से
अल महा फूड्स इंटरनेशनल प्राइवेट लिमिटेड
हस्ता/-
हबीबुर रहमान सलमान
(निदेशक)
डीआईएनः 00806968

दिनांक : 23.03.2026
स्थानः नई दिल्ली

प्रपत्र- 'जी'

अभिरुचि की अभिव्यक्ति हेतु आमंत्रण

स्टार फैसिलिटीज मैनेजमेंट लिमिटेड नई दिल्ली में सुविधा प्रबंधन सेवा में कार्यरत है

(भारतीय दिवाला और शोधन अक्षमता बोर्ड के विनियमन 36ए के उप-विनियमन (1) के तहत (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016)

प्रासंगिक विवरण

1.	**कॉर्पोरेट देनदार का नाम साथ में पैन/सीआईएन/एलएलपी नं.**	**स्टार फैसिलिटीज मैनेजमेंट लिमिटेड** पैनःAALCS2854C | सीआईएनःU22222DL2007PLC169640
2.	पंजीकृत कार्यालय का पता	**पंजीकृत कार्यालयः** हाफ बेसमेंट नंबर 1, संध्या दीप बिल्डिंग 15, ईस्ट ऑफ कैलाश, दक्षिण दिल्ली, नई दिल्ली, दिल्ली – 110065
3.	वेबसाइट का यूआरएल	लागू नहीं
4.	उस स्थान का विवरण जहां अधिकांश अचल संपत्तियां स्थित हैं	लागू नहीं
5.	मुख्य उत्पादों / सेवाओं की स्थापित क्षमता	सीडी सुविधा प्रबंधन सेवा में शामिल है, आंकड़ों के अनुसार सीडी के अधीन 4 परियोजनाएं हैं, जिनमें से मुख्य रूप से हरियाणा में हैं।
6.	मुख्य उत्पादों की मात्रा और मूल्य / पिछले वित्तीय वर्ष में बेची गई सेवाएं	2024-25 की अंतिम ऑडिटेड बैलेंस शीट के अनुसार परिचालन से राजस्व का मूल्य 24.41 करोड़ था
7.	कर्मचारियों / कामगार की संख्या	9
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूची के साथ), लेनदारों की सूची, प्रक्रिया की बाद की घटनाओं के लिए प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध हैं	अधिक जानकारी के लिए ईमेल करें: **cirp.starfacilitiesmgmgltd@gmail.com**
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां उपलब्ध है	अधिक जानकारी के लिए ईमेल करें: **cirp.starfacilitiesmgmgltd@gmail.com**
10.	अभिरुचि की अभिव्यक्ति की प्राप्ति हेतु अंतिम तिथि	**07 अप्रैल 2026**
11.	संभावित समाधान आवेदकों की अंतरिम सूची जारी करने की तिथि	**08 अप्रैल 2026**
12.	अंतरिम सूची के बारे में आपत्तियां प्रस्तुत करने हेतु अंतिम तिथि	**12 अप्रैल 2026**
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	**13 अप्रैल 2026**
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजना के लिए अनुरोध जारी करने की तिथि	**13 अप्रैल 2026**
15.	समाधान योजनाएं जमा करने की अंतिम तिथि	**12 मई 2026**
16.	ईओआई जमा करने के लिए संसाधित ईमेल आईडी	**cirp.starfacilitiesmgmgltd@gmail.com**
17.	कॉर्पोरेट देनदार की एमएसएमई के रूप में पंजीकरण स्थिति का विवरण	लघु उद्यम

हस्ता/-
अतुल मित्तल
मैसर्स आर्य समाधान प्रोफेशनल्स प्राइवेट लिमिटेड के निदेशक
समाधान प्रोफेशनल, स्टार फैसिलिटीज मैनेजमेंट लिमिटेड
पंजीकरण सं.:IBBI/IPE-0115/IPA-1/2024-25/50078
असाइनमेंट का प्राधिकरण (एएफए) :AA1/50078/02/300626/20054
एएफए वैधता : 30.06.2026

तिथि: 24.03.2026
स्थानः नई दिल्ली

This advertisement is for information purposes only and does not constitute an offer or an invitation or a recommendation to purchase, to hold or sell securities nor for publication distribution or release directly or indirectly outside India. This is not an announcement for the offer document. All capitalised terms used and not defined herein shall have the meaning assigned to them in the Letter of Offer dated March 12, 2026, (the **"Letter of Offer"** or **"LOF"**) filed with the BSE Limited **("BSE")** and National Stock Exchange of India Limited **("NSE")**, and also filed with the Securities and Exchange Board of India **("SEBI")** for information and dissemination on the SEBI's website pursuant to the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended (**"SEBI ICDR Regulations"**)

5paisa

5PAISA CAPITAL LIMITED

5paisa Capital Limited ("**Company**" or "**Issuer**") was originally incorporated as a public limited company under the provisions of the Companies Act, 1956 as "India Infoline Finance Holdings Limited" pursuant to a certificate of incorporation dated July 10, 2007 issued by the Registrar of Companies, Maharashtra at Mumbai ("**RoC**"). Thereafter, our Company obtained the certificate for commencement of business on July 19, 2007 from the RoC. The name of our Company was subsequently changed to "IIFL Capital Limited" and a fresh certificate of incorporation dated November 6, 2007, consequent upon change of name, was issued by the RoC. Thereafter, the name of our Company was changed to "5paisa Capital Limited", and a fresh certificate of incorporation, consequent upon change of name, was issued by the Registrar of Companies, Tamil Nadu at Chennai (where the registered office of our Company was located), on August 12, 2015. For details in relation to the changes in name and registered office of our Company, refer to ***"General Information"*** beginning on page 44 of the letter of offer dated March 12, 2026 (the "**Letter of Offer**").

Registered and Corporate Office: IIFL House, Sun Infotech Park, Road No. 16V, B-23, MIDC, Thane Industrial Area, Wagle Estate, Thane – 400604, Maharashtra, India.
Contact person: Charvi Ajay Panchmatia, Company Secretary and Compliance Officer
Telephone no.: +91 22 41035000 | **E-mail id:** csteam@5paisa.com | **Website:** www.5paisa.com | **Corporate Identity Number:** L67190MH2007PLC289249

PROMOTERS OF OUR COMPANY: NIRMAL BHANWARLAL JAIN, MADHU N JAIN, VENKATARAMAN RAJAMANI, KALKI FAMILY PRIVATE TRUST, ADITI ATHAVANKAR, NIRMAL MADHU FAMILY PRIVATE TRUST

FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS OF 5PAISA CAPITAL LIMITED (THE "COMPANY" OR THE "ISSUER") ONLY

ISSUE OF UP TO 15,627,419 FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹10 EACH OF OUR COMPANY (THE "RIGHTS EQUITY SHARES") FOR CASH AT A PRICE OF ₹300.00 PER RIGHTS EQUITY SHARE (INCLUDING A PREMIUM OF ₹290.00 PER RIGHTS EQUITY SHARE) ("ISSUE PRICE") AGGREGATING UP TO ₹4,688.23 MILLION[#] ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 (ONE) RIGHTS EQUITY SHARE FOR EVERY 2 (TWO) FULLY PAID-UP EQUITY SHARES OF ₹10 EACH OF OUR COMPANY ("EQUITY SHARES") HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON TUESDAY, MARCH 17, 2026 ("RECORD DATE") (THE "ISSUE"). FOR FURTHER DETAILS, PLEASE REFER TO *"TERMS OF THE ISSUE"* ON PAGE 76 OF THE LETTER OF OFFER.

[#] *Assuming full subscription of the Issue. Subject to finalization of Basis of Allotment.*

NOTICE TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY

ISSUE OPENING DATE	LAST DATE FOR ON MARKET RENUNCIATION OF RIGHTS ENTITLEMENTS	DATE OF CLOSURE OF OFF-MARKET TRANSFER OF RIGHTS ENTITLEMENTS*	ISSUE CLOSING DATE[#]
FRIDAY, MARCH 27, 2026	**TUESDAY, APRIL 07, 2026**	**THURSDAY, APRIL 09, 2026**	**FRIDAY, APRIL 10, 2026**

** Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouncee(s) on or prior to the Issue Closing Date.*

[#] Our Board or a duly authorized committee thereof will have the right to extend the Issue period as it may determine from time to time but not exceeding 30 (thirty) days from the Issue Opening Date (inclusive of the Issue Opening Date). Further, no withdrawal of Application shall be permitted by any Applicant after the Issue Closing Date.

CORRIGENDUM TO THE ADVERTISEMENT DATED MARCH 21, 2026 PUBLISHED ON MARCH 23, 2026 IN RELATION TO THE ISSUE ("ADVERTISEMENT"): NOTICE TO SHAREHOLDERS (THE "CORRIGENDUM")

This is with reference to the Advertisement in relation to the Issue. Investors are requested to note the following:

Under the section titled *"Completion of Dispatch of Issue Material"*, the statement: *"The dispatch of the Application Form, Letter of Offer and Rights Entitlement Letter ('Issue Material') has been completed on Wednesday, March 18, 2026,"* shall be revised to read as follows: *"The dispatch of the Application Form, Letter of Offer and Rights Entitlement Letter ('Issue Material') by email was completed on Wednesday, March 18, 2026 and the dispatch of physical copies of the Issue Material was completed on Friday, March 20, 2026."*

The disclosure in the Advertisement in relation to the Issue, stands modified to the extent of aforementioned, pursuant to this Corrigendum. All capitalised terms used in this Corrigendum shall, unless the context otherwise requires, have the meaning ascribed to them in the Letter of Offer.

The Corrigendum will be filed with the Stock Exchanges and shall be made available on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com respectively and on the website of the Company at www.5paisa.com.

REGISTRAR TO THE ISSUE

MUFG | MUFG Intime

MUFG Intime India Private Limited ***(formerly known as Link Intime India Private Limited)***
C-101, 1st Floor, Embassy 247, LBS Marg, Surya Nagar, Gandhi Nagar Vikhroli (West), Mumbai –400 083, Maharashtra, India.
Telephone Number: +91 81081 14949; **Email Id:** 5paisacap.rights2026@in.mpms.mufg.com; **Website:** www.in.mpms.mufg.com
Contact Person: Shanti Gopalakrishnan **Investor Grievance e-mail:** 5paisacap.rights2026@in.mpms.mufg.com
SEBI Registration No.: INR000004058; **CIN:** U67190MH1999PTC118368

All grievances relating to the ASBA process may be addressed to the Registrar to the Issue, with a copy to the SCSB, giving full details such as name, address of the Applicant, contact number(s), E-mail address of the sole/ first holder, folio number or demat account, number of Rights Equity Shares applied for, amount blocked, ASBA Account number and the Designated Branch of the SCSB where the Application Forms, or the plain paper application, as the case may be, was submitted by the Investors along with a photocopy of the acknowledgment slip.

The Rights Entitlements and the Rights Equity Shares have not been, and will not be, registered under the United States Securities Act of 1933, as amended (the **"U.S Securities Act"**) and may not be offered or sold within the united states, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Rights Entitlements (including their credit) and the Rights Equity Shares are only being offered and sold outside the United States in "offshore transactions" as defined in and in Reliance on Regulation S under the U.S. Securities Act to eligible equity shareholders located in jurisdictions where such offer and sale is permitted under the laws of such jurisdictions. The offering to which this letter of offer relates is not, and under no circumstances is to be construed as, an offering of any Rights Entitlements or Rights Equity Shares for sale in the United States or as a solicitation therein of an offer to buy any of the said securities. Accordingly, you should not forward or transmit this letter of offer into the United States at any time.

For 5PAISA CAPITAL LIMITED
On behalf of the Board of Directors
Sd/-
Charvi Ajay Panchmatia
Company Secretary and Compliance Officer

Date : March 23, 2026
Place : Thane, Maharashtra

CONCEPT

FORM NO. INC-26

[Pursuant to Rule 30 of Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the Company from one State to another.

Before the Central Government Regional Director, Eastern Region.

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **SAFARI DIGITAL EDUCATION INITIATIVES PRIVATE LIMITED [CIN: U80904DL2010PTC204512]**, having its registered office at A-27, 2nd Floor Mohan Co-operative Industrial Estate, New Delhi - 110044.

...Applicant Company/ Petitioner

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government (Regional Director, Northern Region) under Section 13 of the Companies Act, 2013 seeking confirmation for alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extraordinary General Meeting held on Friday, March 20, 2026, to enable the Company to change its Registered Office from **"Union Territory of New Delhi"** to the **"State of West Bengal"**.

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region at the address A-27, 2nd Floor Mohan Co-operative Industrial Estate, New Delhi - 110044, within fourteen days of the date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned below:

A-27, 2nd Floor Mohan Co-operative Industrial Estate, New Delhi - 110044

For and on behalf of the Applicant/ Petitioner
For **Safari Digital Education Initiatives Private Limited**
Sd/-
Saurabh Mittal
Director
DIN: 01402533

Date: March 24, 2026
Place: New Delhi

Form No. INC-26

[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the company from one State to another

BEFORE THE REGIONAL DIRECTOR, NORTHERN REGION I, B-2 WING, 2ND FLOOR, PT. DEENDAYAL ANTYODAYA BHAWAN, 2ND FLOOR, CGO COMPLEX, NEW DELHI - 110003

IN THE MATTER OF SUBSECTION 4 OF SECTION 13 OF COMPANIES ACT ,2013 AND CLAUSE (A) OF SUB RULE (5) OF RULE 30 OF THE COMPANIES (INCORPORATION) RULES, 2014

AND

IN THE MATTER OF: **KKBC ADVERTISING (INDIA) PRIVATE LIMITED, (CIN- U22219DL2022PTC408510)** FIRST FLOOR, 101, WING 1, HANS BHAWAN, BAHADUR SHAH ZAFAR MARG, I.P.ESTATE, CENTRAL DELHI, NEW DELHI, DELHI, INDIA, 110002 **........Applicant**

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the memorandum of association of the company in terms of the special resolution passed at Extra Ordinary General meeting held on 21st March 2026 to enable the company to change its Registered office from **"State of Delhi" to "State of Karnataka"**.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the regional director (Northern Region I),B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, 2nd floor, CGO Complex, New Delhi –110003 within fourteen days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address mentioned below **KKBC Advertising (India) Private Limited First Floor, 101, Wing 1, Hans Bhawan, Bahadur Shah Zafar Marg, I.P.Estate, Central Delhi, New Delhi, Delhi, India, 110002**.

Sd/-
For and on behalf of the Applicant
Pooja Devi (Director)
DIN: 09540304

Date: 25.03.2026

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ALUE INDIA PRIVATE LIMITED

1.	Name of Corporate Person	Alue India Private Limited
2.	Date of Incorporaation of Corporate Person	25.11.2011
3.	Authority Under Which Corporate Person is Incorporated/Registered	ROC DELHI II
4.	Corporate Identity Number/Limited Liability Indentity Number of Corporate Person	U93000DL2011FTC227922
5.	Address of The Registered Office And Principal Office (if any) of Corporate Persons	507, 5th Floor, D.D.A. Building No. 5, District Center, Janakpuri B-1, West Delhi, New Delhi Delhi-110058, India
6.	Liquidation Commercenet Date of Corporate Person	24.03.2026
7.	Name, Address, Email Address, Telephone Number And The Registration Number of The Liquidator	CA Pawan Kumar Garg 25-A, Pockent-J, Sheikh Sarai-2, New Delhi-110017 Email Id : ca.pawangarg@gmail.com IBBI REG NO. IBBI/IPA-001/IP P00608/ 2017-2018/11069
8.	Last Date For Submission of Claims	23.04.2026

Notice is hereby given that Alue India Private Limited has commenced voluntary liquidation on 24.03.2026.

The stakeholders of Alue India Private Limited are hereby called upon to submit proof of their claims, on or before 23.04.2026 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator :
Sd/-
CA. Pawan Kumar Garg
25-A, Pocket-J, Sheikh Sarai-2, New Delhi-110017
IBBI Reg No. IBBI/IPA-001/IP-P00608/2017-2018/11069

Date : 25.03.2026
Place : New Delhi

13th E Auction Sale Notice under IBC, 2016

M/S RG INFRA-BUILD PRIVATE LIMITED (IN LIQUIDATION),
CIN: U70101DL2005PTC135052
Regd. Off G-02, Ground Floor, Plot No. SU LSC B-Block RG City Centre, Lawrence Road, Delhi-110035.
Liquidator's Office: 1670/120, Shanti Nagar, Tri-Nagar, Delhi – 110035

Sale of assets of **M/s RG Infra-Build Private Limited (In Liquidation)** by the liquidator appointed by the Hon'ble National Company Law Tribunal, Court-II, New Delhi. on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS", "NO RECOURSE BASIS" and "WITHOUT ANY CLAIM/COMPENSIATION IN FUTURE". The undersigned shall conduct the sale through the e-auction platform hosted at https://ibbi.baanknet.com.

Description	Date and Time of E- Auction	Reserve Price (INR)	EMD Amount & Documents submission deadline	Bid Incremental value
Office Space and Plant & Machinery at RG City Centre, Lawrence Road, Delhi- 110035. 1 Unit No- 101 admeasuring super-area of 431.07 Sq mt (covered area is 301.75 Sq mt), Office Tables (Old)- 2 Nos, Ductable Units (Old)- 2 Nos and Wooden Almirah (Old)- 1 Nos.	Date:. 17.04.2026 Time: 11.30 AM to 01.30 PM (with unlimited extension of 5 minutes each)	Rs. 5,14,12,600/- (Rs. Five Crore Fourteen Lacs Twelve Thousand Six Hundred only	Rs. 51,41,260/- (Rs Fifty-One Lacs Forty-One Thousand Two Hundred Sixty only) 15.04.2026	Rs. 2,00,000/- (Rs. Two Lacs only)

Date of Inspection: Up to 10.04.2026 till 5.00 P.M with prior intimation to the Liquidator.
Last date for submission of eligibility documents: 15.04.2026 till 5.00 P.M.
Last date for submission of EMD: 15.04.2026 till 5.00 P.M.
Terms & Conditions of the proposed auction are as under:

1. This Sale Notice must be read along with the E-Auction Process Information Document containing asset details, eligibility requirements under Section 29A of the IBC, 2016, and all general and technical terms of the e-auction.
2. The prospective bidders shall upload the required documents, including the Section 29A Affidavit and Declaration and all other specified documents as detailed in E-Auction Process Information Document through the BAANKNET platform at https://ibbi.baanknet.com
3. Prospective bidders may inspect and undertake due diligence of the assets with prior notice to the Liquidator. Requests for inspection may be sent to rakeshjainca@rediffmail.com.
4. Prospective bidders shall deposit the Earnest Money Deposit (EMD) through the BAANKNET e-auction platform.
5. If a prospective bidder is found ineligible for any reason, the EMD shall stand forfeited.
6. The sale shall be cancelled and the amount deposited shall be forfeited if the successful bidder fails to remit the balance sale consideration within the time specified in the E-Auction Process Information Document.

Rakesh Kumar Jain, Liquidator
Regn: IBBI/ IBBI/ IPA-001/IP-P01297/2018-19/12068
Email: rginfrabuild@gmail.com

Date: 25.03.2026
Place: New Delhi

ATVO Enterprises Limited
(Formerly Known as Vandana Knitwear Limited)
CIN No:- L46411RJ1995PLC072122; GSTIN: 08AADCT0860H1ZE
Registered Office: Bhandari Plaza,2nd Floor, Opp Nagar Parishad Rajendra Marg Bhilwara -311001 (Rajasthan)
Contact: 96607-81000, **E-Mail ID:-** vandanaknitwearlimited2021@gmail.com
Website: www.vandanaknitwear.com

NOTICE
SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Pursuant to SEBI circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, we bring it to your notice that a Special Window has been opened from February 05, 2026 to February 04, 2027, to facilitate the transfer and dematerialization ('demat') of physical securities.

This facility of the said Special Window is for lodgement of physical securities transfer and demat which were sold/purchased prior to April 01, 2019. Shareholders/Investors are requested to refer to the below matrix as prescribed inter-alia by SEBI vide its circular dated January 30, 2026 for guidance on applying for transfer and dematerialisation of physical shares.:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window ?
Before April 01, 2019	No (It is fresh lodgement)	Yes	√
Before April 01, 2019	Yes (It was rejected / returned earlier)	Yes	√
Before April 01, 2019	Yes	NO	X
Before April 01, 2019	No	NO	X

Please note that the request(s) which are accompanied by original certificate(s) along with transfer deeds and relevant supporting documents will only be considered under this Special Window. The securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/pledged during the said lock-in period.

For any queries on the above matter or lodgement of documents, shareholders are requested to contact the Company's Registrar and Share Transfer Agent MUFG Intime India Private Limited (Formerly Known as Link Intime Private Limited) (RTA of ATVO Enterprises Limited), at C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai - 400083., Email Id: rnt.helpdesk@in.mpms.mufg.com, Tel No. Tel: +91 22 4918 6000.

Important Note: All shareholders are requested to ensure that their E-mail IDs/KYC details are updated with RTA of the Company or with their respective Depository Participants.

For ATVO Enterprises Limited
(Formerly known as Vandana Knitwear Limited)
Kirti Agarwal
Company Secretary & Compliance Officer

Place: Bhilwara
Date: 24.03.2026

Agarwal Duplex Board Mills Limited

(CIN: L99999DL1984PLC019052) **(GSTIN:** 09AAACA3230H1Z4)
Regd. Office: 216, Aggarwal Prestige Mall, Plot No. 2, Community Center, Along Road No. 44, Pitampura, New Delhi – 110034
Website: www.agarwalduplex.net; **Tel.:** +91 11 47527700,
E-mail: agarwalduplex1984@gmail.com

NOTICE

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SHARES

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ /3750/2026 dated 30 January 2026, all shareholders are hereby informed that a special window has been opened for a period of one year, from 5 February 2026 to 4 February 2027, to facilitate transfer and dematerialisation of physical securities which were sold/purchased prior to 1 April 2019. The said special window shall also be available for such physical share transfer requests which were submitted earlier but were rejected/returned/not attended to due to deficiency in the documents/process/or otherwise. All securities transferred under this special window shall be mandatorily credited only in dematerialised form to the transferee's demat account. Further, such securities shall be subject to a lock-in for a period of one year from the date of registration of transfer, during which the securities shall not be transferred/lien-marked/pledged. The transferee shall be mandatorily required to submit all documents, as prescribed under the aforesaid SEBI Circular, to the Company's Registrar and Share Transfer Agent (RTA), i.e **BEETAL Financial & Computer Services Pvt Ltd., BEETAL HOUSE, 3rd Floor, 99, Madangir, Behind LSC, New Delhi – 110062 Ph. 011-42959000-09, Email id: beetalrta@gmail.com.**

For further details, investors may refer to the SEBI circular which is also available on the companies' website: https://www.agarwalduplex.net/.

Cases involving disputes between the transferor and transferee shall not be considered under this special window and may be resolved by the concerned parties through appropriate court or NCLT proceedings. Securities that have already been transferred to the Investor Education and Protection Fund (IEPF) shall not be eligible for processing under this special window.

For Agarwal Duplex Board Mills Limited
Sd/-
Neeraj Goel
Managing Director

Date: 25.03.2026
Place: Delhi

FORM NO.14
[See Regulation 33(2)]
OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
1st Floor SCO 33-34-35 Sector-17 A, Chandigarh (Additional space allotted on 3rd & 4th Floor also)
DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/2/2025 **09.03.2026**

PUNJAB NATIONAL BANK
Versus
M/S JAI BABA BRICKS

To,

(CD1) M/S JAI BABA BRICKS CENTRE WARD NO 4, HARI NAGAR COLONY, SOHNA - 122103,**THROUGH PROPRIETOR, SH.MANOHAR.** Karnal, HARYANA

(CD2) SH. MANOHAR S/O SH. VIPAT, PROPRIETOR OF M/S JAI BABA BRICKS, R/O WARD NO. 4, HARI NAGAR COLONY,SOHNA KARNAL, HARYANA-0

(CD3) SH. MAHESH KUMAR R/O VPO BALUDA, TEHSIL SOHNA Karnal, HARYANA-0

(CD4) SH. VIPAT SINGH S/O SH. DEEWAN, R/O WARD NO.4, HARI NAGAR COLONY, SOHNA Karnal, HARYANA-0

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, **DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2) in OA/154/2020** an amount of **Rs 2140197 (Rupees Twenty One Lakhs Forty Thousands One Hundred Ninety Seven Only)** along with pendentelite and future interest **@ 11%** Compound Interest Monthly **w.e.f. 23/12/2019** till realization and costs of **Rs 24005 (Rupees Twenty Four Thousands Five Only)** has become due against you (Jointly and severally/ Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **01.06.2026** at **10:30 a.m.** for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: **09.03.2026**

G.S AHLUWALIA **Sd/-**
Recovery Officer
DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT 2)

HINDUJA HOUSING FINANCE LIMITED

HINDUJA HOUSING FINANCE
Registered office at 27-A, Developed Industrial Estate, Guindy, Chennai - 600 032, Tamil Nadu. E-mail : auction@hindujahousingfinance.com

CONTACT NO: PREM LATA 82871 20978

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the Authorized Officer of the **HINDUJA HOUSING FINANCE LIMITED** under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "the Borrowers") to repay the amount within 60 days from the date of receipt of said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferredon him under sub-setion 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the dates mentioned against each account. The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an mount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

	Account Number, Name of the Borrowers & Address	NOTICE DATE: Total Outstanding :
1	HR/GGN/KRNL/A000001299. 1. Mr. Mohd Afsar 2. Mrs. Reshma Reshma & Mr. Md Aslam. 93G1 Sitapuri Part2 Janakpuri, 12, Sitapuri Part2, Janakpuri, Metro, West New Delhi, Delhi, India - 110059 | Demand Date & Amount : 09.01.2026 & Rs. 30,48,415/- | Description Of Property: A Residential Plot Area Measuring 50 Sq. Yards, Comprising In Khasra No. 257, Situated At Block-e, Residential Colony Garima Fgarden Colony, Hadbast Village Pasonda, Pargana: Loni, Tehsil & District: Ghaziabad, Uttar Pradesh (hereinafter Called Referred To As The Said Property"). Boundaries Of The Property: As Per Sale Deed, East: Plot Of Digar, West: Plot Of Digar,north: Plot Of Digar, South: Rasta 15 Ft	17.03.2026 Rs. 31,43,927/-
2	DL/MNR/NANR/A000000022. 1. Mr. Tarun Tak 2. Mr. Reena Reena. 6/339 Trilok Puri East Metro Delhi-110091 | Demand Date & Amount: 09.01.2026 & Rs. 26,14,829/-| Description Of Property: Freehold Residential Single Story House No. 9 falling under Khasra No. 444 built on Plot No. 9 Situated at "Aditya Green City" in Village Duhai Pargana Jalalabad Tehsil & Distt. Ghaziabad (U.P.) East: Land owned by another party, side length 20 feet, West: 25-foot wide road, side length 20 feet, North: Plot number 10, side length 40 feet, South: Plot number 8, side length 40 feet	17.03.2026 Rs.26,48,113/-
3	DL/DEL/DWND/A000001121. 1. Ms. Balvinder Kaur 2. Mr. Narayan Singh & Mr. Nirmal Singh. Hno 155 Govind Puram, Ghaziabad, Metro, Govindpuram, Uttar Pradesh, India - 201013 | Demand Date & Amount: 09.01.2026 & Rs. 24,03,223/- | Description Of Property: Flat No. FF-2 (MIG) on 1st Floor area measuring 720 sqft Plot No. 19 part of Khasra No. 403 and 404 situated at Village Harsav Colony Known as Ram Bagh Colony-1, Tehsil and District Ghaziabad, Uttar Pradesh, Herein after referred to as the "said property". Boundaries: As per Technical Report, East - Others, West - Flat No. FF-01/Plot No. 18, North - Road 20ft Wide, South - Balcony/Plot No. 10	17.03.2026 Rs. 24,41,806/-
4	DL/DEL/LXND/A000000659. 1. Mr. Babita Aggarwal 2. Mr. Pramod Kumar Aggarwal & Mr. Pramod Kumar Aggarwal. A-10, Near Shiv Mandir Sec -23, Sanjay Nagar Ghaziabad Up, Metro, Ghaziabad , Uttar Pradesh, India - 201002 | Demand Date & Amount: 09.01.2026 & Rs. 7,73,720/-| Description Of Property:Residential Apartment No. 362/Third Floor, area measuring 985 Sq. Ft., situated in Gaur Homes Elegante, Block E, Govindpuram, Tehsil & Distt. Ghaziabad. U.P., (Hereinafter referred as the "said property"). East: Other's Land. West: 100 Ft. Wide Road. North 150 Ft. Wide Road. South C.SC/N.P Scho	17.03.2026 Rs. 7,68,302/-
5	DL/GRN/ALPH/A000000337. 1. Ms. Bushra Bushra 2. Mr. Mohd Nadeem. 89, Rasoolpur Sikroda, 0, Rasoolpur Sikroda, Ghaziabad, Metro, Ghaziabad, Uttar Pradesh, India - 201001 | Demand Date & Amount: 09.01.2026 & Rs. 6,11,828/-| Description Of Property: Residential vacant Plot No. 89, land area measuring 60 Sq. Yards, i.e. 50.16 Sq. Meters, out of Khasra No. 394 Mi., Situated in Village Rasoolpur Sikroda, Pargana Dasna, Tehsil & Distt. Ghaziabad, U.P.-201015("Herein after referred to as the"said property"). Boundaries as per Technical: East : Vacant Plot (Raju), West Road 20 Feet/Entry, North Road 16 Feet, South Other Property	17.03.2026 Rs. 6,19,431/-
6	DL/BPR/JHAH/A000000369. 1. Mr. Atarsingh Atarsingh - through Its Legal Heirs 2. Mrs. Munesh Munesh. House Number/236, 00, Kaila Dehat, Madhopura Ghaziabad, Metro, Ghaziabad, Uttar Pradesh, India - 201009 | Demand Date & Amount: 09.01.2026 & Rs. 14,52,591/- | Description Of Property: Residential House No. 1205, area measuring 107 Sq. Yards i.e. 89.46 Sq. Meters, out of Khasra No. 560, situated at Old Vijay Nagar, in the Village Mirzapur, Pargana Loni, Tehsil and Dist. Ghaziabad, U.P. Herein after referred to as the"said property". Boundaries as per the last deed: - East : House of Ramnath, West: House of Kalu Yadav, North: House of Gopi Ram, South: Road 8 Ft.	17.03.2026 Rs. 15,14,313/-
7	DL/SDR/SDRA/A000001757. 1. Mr. Mohd Saleem 2. Mrs. Ismat Ismat. D-13, 0, Garima Garden Main Market, Near Sai Mandir, Metro, Ghaziabad, Uttar Pradesh, India - 201005 | Demand Date & Amount: 09.01.2026 & Rs. 10,97,188/-| Description Of Property: House No. D-13, Old House/Plot No. D-13/1, area measuring 50 Sq Yds, ie, 41.80 Sqm, out of Khasra No. 278min, situated in the colony of Garima Garden, Gram Pasonda, Pargana Loni, Tehsil & District Ghaziabad, Uttar Pradesh-201005 Hereinafter referred to as "Said Property/Floor". Boundaries: As per Technical Report. East : Other Property, West: Road 20ft, North: Other Property, South: Other Property	17.03.2026 Rs. 11,22,328/-
8	DL/MNR/NANR/A000000017. 1. Mr. Pankaj Pappu 2. Mr. Rinku Rinku & Mr. Meena Devi. H No 342 Krishna Nagar Meerut Road Ghaziabad, Rural, Ghaziabad, Uttar Pradesh, India - 201001 | Demand Date & Amount: 09.01.2026 & Rs. 5,94,341/- | Description Of Property: Freehold Residential House Built on Plot admeasuring area 60 sq. yd. (50.16 sq. mtr.) falling under Khasra No. 782 situated at Village Sihani Pargana Loni Tehsil & Distt. Ghaziabad (U.P.) hereinafter referred to as "the said property." Boundary of Property as per Document. East : 18 ft. wide road, West: Plot of Birma Devi, North: Other Property, South: 18 ft. wide road	17.03.2026 Rs. 6,02,121/-
9	DL/BDP/BDRP/A000001059. 1. Mr. Deepak Kumar Shrivastawa 2. Mrs. Manju Shrivastwa. House No- 30-A, Shakti Khand-1, Indirapuram, Ashish Digital Phot Studio, Semiurban Ghaziabad Uttar Pradesh - 201014 | Demand Date & Amount: 17.02.2026 & Rs. 7,52,265/- | Description Of Property: Flat No. SK-I/30A (LIG) (T/S) on Ist Floor area measuring 28.90 sqmt situated at colony Known as Indrapuram Tehsil and District Ghaziabad, Uttar Pradesh (U.P.) hereinafter referred to as "the said property." East -Flat No- 29 A and Road 25ft Wide, West -Flat No- 19 A, North -Flat No 31 A, South -Flat No .27 A	17.03.2026 Rs. 7,21,217/-

Place: Ghaziabad Date: 25/03/2026 **SD/-, Authorised Officer- HINDUJA HOUSING FINANCE LIMITED**

FORM NO.14
[See Regulation 33(2)]
OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
1st Floor SCO 33-34-35 Sector-17 A, Chandigarh (Additional space allotted on 3rd & 4th Floor also)
DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/597/2025 **09.03.2026**

PUNJAB NATIONAL BANK
Versus
M/S DEEKSHA AUTO COMPONENTS

To,

(CD 1) M/S DEEKSHA AUTO COMPONENTS THROUGH ITS PROPRIETOR SH.SUNIT TIWARI, PLOT NO. 22A,GALI NO.7, KADIPURINDUSTRIAL AREA, PATUDIROAD, GURUGRAM, HARYANA

(CD 2) SH. SUNIL TIWARI S/O SH. MAHESHWAR TIWARI, R/O A-79, SECTOR-22, SANJAYCOLONY, FARIDABAD,HARYANA **Also At:** PLOT NO. 4, BATA COLONY CHOWK, FARIDABAD, HARYANA

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, **DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2) in OA/3938/2017** an amount of **Rs 2416970 (Rupees Twenty Four Lakhs Sixteen Thousands Nine Hundred Seventy Only)** along with pendentellite and future interest @ 11.75% Compound Interest Monthly **w.e.f. 23/06/2017** till realization and costs of **Rs 27005 (Rupees Twenty Seven Thousands Five Only)** has become due against you (Jointly and severally/ Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **04.06.2026** at **10:30 a.m.** for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: **09.03.2026**

RAM AVTAR REKHI **Sd/-**
Recovery Officer
DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT 2)

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
STAR FACILITIES MANAGEMENT LIMITED OPERATING IN FACILITY MANAGEMENT SERVICE IN NEW DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	**Name of the Corporate Debtor along with PAN/CIN/LLP No.**	**Star Facilities Management Limited** PAN: AALCS2854C | CIN: U22222DL2007PLC169640
2.	Address of the registered office	**Regd. Office :** Half Basement No. 1, Sandhya Deep Building 15, East of Kailash, South Delhi, New Delhi, Delhi -110065
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Not Available
5.	Installed capacity of main products/ services	CD is involved in Facility Management service there as per the data there are 4 projects under the hand of CD majorly in Haryana
6.	Quantity & value of main products/ services sold in last financial year	As per Last audited Balance sheet of 2024-25- value of Revenue from operation was 24.41cr.
7.	Number of employees/ workmen	09
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by emailing: **cirp.starfacilitiesmgmgltd@gmail.com**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Details can be sought by emailing: **cirp.starfacilitiesmgmgltd@gmail.com**
10.	Last date for receipt of expression of interest	**07.04.2026**
11.	Date of issue of provisional list of prospective resolution applicants	**08.04.2026**
12.	Last date for submission of objections to provisional list	**12.04.2026**
13.	Date of issue of final list of prospective resolution applicants	**13.04.2026**
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	**13.04.2026**
15.	Last date for submission of resolution plans	**12.05.2026**
16.	Process email id to submit Expression of Interest	**cirp.starfacilitiesmgmgltd@gmail.com**
17.	Details of the corporate debtor's registration status as MSME	**Small Enterprise**

Date : 24.03.2026
Place: New Delhi

Sd/-
Atul Mittal
Director of M/s Aarsh Resolution Professionals Private Limited
Resolution Professional for Star Facilities Management Limited
Regn. No.: IBBI/IPE-0115/IPA-1/2024-25/50078
Authorisation of Assignment (AFA): AA1/50078/02/300626/20054
AFA validity: 30.06.2026

FORM NO.14
[See Regulation 33(2)]
OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
1st Floor SCO 33-34-35 Sector-17 A, Chandigarh (Additional space allotted on 3rd & 4th Floor also)
DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/1095/2025 **09.03.2026**

PUNJAB NATIONAL BANK
Versus
M/S KESHAV ENTERPRISES.

To,

(CD 1) M/S KESHAV ENTERPRISES
MS PRIYANKA MITTAL
M/S KESHAV ENTERPRISES REGISTERED OFFICE AT SHOP NO. 235, ANAJ MANDI, REWARI, HARYANA.PAN NO. CTYPM4621E
2ND ADDRESS : GALI NO. 3, OPPOSITE BHARAT GAS GODOWN,KADIPUR INDUSTRIAL AREA, GURUGRAM – 122001, **HARYANA,FACTORY ADDRESS:** PLOT NO. 282, HSIIDC, BAWAL,DISTRICT REWARI, HARYANA
A PROPRIETORSHIP CONCERN OF LATE MS. PRIYANKA MITTAL AND REPRESENTING THROUGH HER FOLLOWING CLASS- I LEGAL HEIRS: A) SMT. ANITA MITTAL WIFE OF SHRI PREM CHAND MITTAL B) PREM CHAND MITTAL S/O SHRI GIRDHARI LAL MITTAL ADDRESS OF (A) AND (B):
FIRST ADDRESS: SHOP NO. 235, ANAJ MANDI, REWARI, HARYANA.
2ND ADDRESS: GALI NO. 3, OPPOSITE BHARAT GAS GODOWN, KADIPUR INDUSTRIALAREA, GURUGRAM – 122001, HARYANA,Rewari, Haryana.
Also At: GALI NO. 3, OPPOSITE BHARAT GAS GODOWN,KADIPUR INDUSTRIAL AREA, GURUGRAM, HARYANA.
Also At: PLOT NO. 282, HSIIDC, BAWAL,DISTRICT REWARI, HARYANA.
PROPRIETORSHIP CONCERN OF LATE MS PRIYANKA MITTALAND REPRESENTING THROUGH HER FOLLOWING CLASS I LEGAL HEIRS:
Legal heirs: 1 **SMT. ANITA MITTAL** SHOP NO. 235, ANAJ MANDI,REWARI, HARYANA
Legal heirs: 2 **SMT. PREM CHAND MITTAL** SHOP NO. 235, ANAJ MANDI,REWARI, HARYANA
(CD 2) SH. RADHEY SHYAM S/O SH. GIRDHARI LAL R/O HOUSE NO. 1241, UTTAM NAGAR,REWARI, HARYANA **Also At:** GALI NO. 3KADIPUR INDUSTRIAL AREA

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, **DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2) in OA/574/2021** an amount of **Rs 16461302 (Rupees One Crore Sixty Four Lakhs Sixty One Thousands Three Hundred Two Only)** along with pendentellite and future interest **@ 11.30%** Compound Interest Monthly w.e.f. 30/01/2021 till realization and costs of **Rs 150005 (Rupees One Lakh Fifty Thousands Five Only)** has become due against you (Jointly and severally/ Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **27.04.2026** at **10:30 a.m.** for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: **09.03.2026**

D.K GUPTA **Sd/-**
Recovery Officer
DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT 2)

ICICI Bank

Regd. Office: ICICI Bank Limited, Landmark, Race Course Circle, Vadodara- 390007
Corporate Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (E) Mumbai- 400051..
Branch Office: ICICI Bank Ltd., Shal Tower, Plot No 23, New Rohtak Road, Karol Bagh, Delhi- 110005

Annexure 54
Notice for Disclosure of Legal Heirs of Deceased Borrower
PUBLIC NOTICE

Notice is hereby given that Overdraft 126605500821 (Credit facility) was granted M/S.S D SPORTS / MOHD AZHARUDDIN / MOHD AMIR alias MOHD AMIR SUHAIB, along with the deceased MR. SHABUDDIN. by ICICI Bank Ltd. (The Bank).

We would like to inform you that the demise of MR. SHABUDDIN has come to our knowledge during field visits conducted by the Bank officials and by telephonic communications on the registered contact numbers. In this regard, letter dated MARCH 19,2026 was previously sent to the registered addresses of the Borrowers and the deceased MR. SHABUDDIN, for providing information about the Legal Heirs of the deceased Borrower.

Therefore, this Notice is hereby given for sharing details of the Legal Heirs of the deceased MR. SHABUDDIN with supporting documents for updating the Bank's records, within 15 days of publication of this Notice.

You may submit the above-mentioned details to Mr. SHIVAM MISHRA by visiting ICICI BANK LTD, Third Floor Sector 14 Koushambhi Near Seemnat Vihara, Ghaziabad, Uttar Pradesh, 201010.

MOBILE NO.: 8657910179

Date : March 25, 2026
Place : Meerut

<SD> Authorised Officer
For ICICI Bank Ltd.

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF KATALON INDIA PRIVATE LIMITED

1.	Name of Corporate Person	**Katalon India Private Limited**
2.	Date of Incorporation of Corporate Person	**20/10/2022**
3.	Authority Under Which Corporate Person is Incorporated / Registered	**ROC Delhi I**
4.	Corporate Identity Number/Limited Liability Identity Number of Corporate Person	**U72900DL2022FTC406114**
5.	Address of The Registered Office and Principal Office (If Any) of Corporate Person	**55, 2nd Floor, Lane 2, Westend Marg Saidullajab, Near Saket Metro station, New Delhi, Delhi-110030**
6.	Liquidation Commencement Date of Corporate Person	**23/03/2026**
7.	Name, Address, Email Address, Telephone Number and The Registration Number of The Liquidator	**Name:** Mr. Amit Agrawal **Address:** H-63, Vijay Chowk, Laxmi Nagar, Delhi-110092 **Email Address:** amitagcs@gmail.com **Contact No.:** 01143019279 **Registration Number:** IBBI/IPA-002/IP-N00185/2017-18/10456
8.	Last Date for Submission of Claims	**22/04/2026**

Notice is hereby given that Katalon India Private Limited has commenced voluntary liquidation on 23/03/2026.

The stakeholders of Katalon India Private Limited are hereby called upon to submit a proof of their claims, on or before 22/04/2026 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Amit Agrawal
(Voluntary Liquidator)

Date: 24/03/2026
Place: Delhi

TATA CAPITAL LIMITED

Tower A, 11th Floor, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai, Maharashtra-400013. Branch Address: 3rd Floor, Rajendra Point, 1 Raghunath Nagar, M. G. Road, Agra – 282002.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
(Under Rule 8(6) R/W Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the "Act") read with proviso to Rule 8(6) R/W Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Loan Account No. 20446202 (Restructured Loan Account TCFLA0370000011058784) And TCFLA0370000010869400: M/s Radha Traders

This is to inform that **Tata Capital Ltd. (TCL)** is a non-banking finance company and incorporated under the provisions of the Companies Act, 1956 and having its registered office at Peninsula Business Park, Tower A, 11th Floor, Ganpatrao Kadam Marg, Lower Parel, Mumbai- 400013 and a branch office amongst other places at **Agra, Uttar Pradesh** ("Branch"). That vide Orders dated 24.11.2023, the National Company Law Tribunal (NCLT) Mumbai has duly sanctioned the Scheme of Arrangement between Tata Capital Financial Services Limited ("TCFSL") and Tata Cleantech Capital Limited ("TCCL") as transferors and Tata Capital Limited ("TCL") as transferee under the provisions of Sections 230 to 232 read with Section 66 and other applicable provisions of the Companies Act, 2013 ("said Scheme"). In terms thereof, TCFSL and TCCL (Transferor Companies) along with its undertaking have merged with TCL, as a going concern, together with all the properties, assets, rights, benefits, interest, duties, obligations, liabilities, contracts, agreements, securities etc. w.e.f. 01.01.2024. In pursuance of the said Order and the Scheme, all the facility documents executed by TCFSL and all outstanding in respect thereof stood transferred to Applicant Company and thus the TCL is entitled to claim the same from the [Borrowers/Co-Borrowers] in terms thereof.

Notice is hereby given to the public in general and in particular to the below Borrower/ Co- Borrower that the below described immovable property mortgaged to **Tata Capital Limited (Secured Creditor/TCL)**, the Possession of which has been taken by the Authorized Officer of Tata Capital Limited (Secured Creditor), will be sold on **17th Day of April, 2026 "As is where is basis" & "As is what is and whatever there is & without recourse basis".**

Whereas the sale of secured asset is to be made to recover the secured debt and whereas there was a due of a sum **Rs. 1,87,68,351/- (Rupees One Crore Eighty Seven Lakh(s) Sixty Eight Thousand Three Hundred Fifty One Only) which includes Rs. 1,40,31,076/- in Loan Account No. TCFLA0370000011058784 & Rs. 47,37,275/- in Loan Account No. TCFLA0370000010869400 as on 18-Mar-2026 from the Borrowers & Co-Borrowers/Guarantors, i.e., (1) M/s. Radha Traders, Through its Proprietor,** Shop Number 81, Motiganj, Agra, Uttar Pradesh- 282005; **(2) M/s. Raas Bihari Caterers & Events, Through its Proprietor, Authorised Signatory,** Shop Number 01, Sharma Market, F Block, Opp. Chhota Gurudwara, Kamla Nagar, Agra, Uttar Pradesh- 282005; **(3) Anuradha Bansal,** House Number 35, Inder Enclave, Balkeshwar, Near Mahadev Mandir, Balkeshwar Dayalbagh, Agra, Uttar Pradesh- 282004; **Also At:** A-35, Brij Vihar, Kamla Nagar, Agra, Uttar Pradesh- 282005; **(4) Jagdish Prasad Bansal,** House Number 35, Inder Enclave, Balkeshwar, Near Mahadev Mandir, Balkeshwar Dayalbagh, Agra, Uttar Pradesh- 282004; **(5) Shailesh Bansal,** House Number 35, Inder Enclave, Balkeshwar, Near Mahadev Mandir, Balkeshwar Dayalbagh, Agra, Uttar Pradesh- 282004; **(6) Ritesh Bansal,** House Number 35, Inder Enclave, Balkeshwar, Near Mahadev Mandir, Balkeshwar Dayalbagh, Agra, Uttar Pradesh- 282004; **Also At:** Shop Number 53, Motiganj, Agra, Uttar Pradesh- 282005; **(7) Archna Bansal,** House Number 35, Inder Enclave, Balkeshwar, Near Mahadev Mandir, Balkeshwar Dayalbagh, Agra, Uttar Pradesh- 282004; **(8) Parul Bansal,** House Number 35, Inder Enclave, Balkeshwar, Near Mahadev Mandir, Balkeshwar Dayalbagh, Agra, Uttar Pradesh- 282004.

Notice is hereby given that, in the absence of any postponement/discontinuance of the sale, the said property shall be sold by E- Auction at **2.00 P.M.** on the said **17th Day of April, 2026** by TCL., having its branch office at **03rd Floor, Rajendra Point, 1 Raghunath Nagar, M. G. Road, Agra – 282002.**

The sealed E- Auction for the purchase of the property along with EMD Demand Draft shall be received by the Authorized Officer of the **TATA CAPITAL LIMITED** till **5.00 P.M.** on the said **16th Day of April, 2026.**

Description of Secured Assets	Type of Possession Constructive/ Physical	Reserve Price (Rs.)	Earnest Money EMD (Rs)
Commercial Property Situated at Shop Number 53, Motiganj, Agra, Uttar Pradesh, More Particularly Described in Sale Deed Dated 18.04.2001, Executed in Favor of Ritesh Bansal. Bounded As: East: Other's Property; West: Other's Property; North: Rasta; South: Abadi	**Physical**	**Rs. 45,64,000/- (Rupees Forty Five Lakh(s) Sixty Four Thousand Only)**	**Rs. 4,56,400/- (Rupees Four Lakh(s) Fifty Six Thousand Four Hundred Only)**

The description of the property that will be put up for sale is in the Schedule. Movable articles/House hold inventory if any lying inside and within secured asset as described above shall not be available for sale along with secured asset until and unless specifically described in auction sale notice. The sale will also be stopped if, amount due as aforesaid, interest and costs (including the cost of the sale) are tendered to the 'Authorized Officer' or proof is given to his satisfaction that the amount of such secured debt, interest and costs has been paid. At the sale, the public generally is invited to submit their tender personally. No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold. The sale shall be subject to the rules/conditions prescribed under the SARFAESI Act, 2002. The E-auction will take place through portal **https://BidDeal.in** on **17th Day of April, 2026** between **2.00 PM to 3.00 PM** with unlimited extension of 10 minutes each. All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favoring the **"TATA CAPITAL LIMITED"** payable at **Agra**. Inspection of the property may be done on **06th Day of April, 2026** between **11.00 AM to 5.00 PM.**

Encumbrances: The Auction Sale of The Property Described Herein "Annexure / Schedule" is Subject to Civil Suit Titled as "Himanshu Gehlot Vs Ritesh Bansal & Anr" Bearing Registration Number 381/2024 Currently Being Adjudicated Upon in The Court of Civil Judge Junior Division Agra And Securitisation Application Titled As "Jagdish Prasad Bansal Vs TCFSL" Bearing Registration Number SA/420/2025 Currently Being Adjudicated Upon In DRT Allahabad And Civil Suit Titled As "Piyush Kant Upadhyay Vs. Jagdish Prasad Bansal & Anr" Bearing Registration Number 378/2024 Currently Being Adjudicated Upon in The Court of Civil Judge Junior Division Agra And Securitisation Application Titled as Piyushkant Upadhyaya Vs. Tata Capital Financial Services Ltd Bearing Registration Number SA/421/2025 Currently Being Adjudicated Upon in DRT Allahabad And Securitisation Application Titled as Himanshu Gehlot Upadhyaya Vs Tata Capital Financial Services Ltd. Bearing Registration Number SA/422/2025 Currently Being Adjudicated Upon in DRT Allahabad. The Parties Acknowledge that the Said Property is The Subject of ongoing Legal Proceedings Before The DRT/ Civil Court, In the case of SA/420/2025 Hon'ble DRT given order on 25-08-2025 TCL will not issue sale certificate till the disposal of amendment and stay application. Despite to this Any Outcome Orders or Directions issued By the Tribunal Shall Be Strictly Adhered to in Accordance with The Law. The Successful Bidder Hereby Agrees to Accept the Property in Its Present Legal Status, Understanding That Any Encumbrances or Liabilities or Orders from Tribunal Affecting the Property Shall Be Borne by The Successful Bidder Post-Auction. Furthermore, The Successful Bidder Acknowledges the Necessity of Conducting Their Own Due Diligence Regarding the Legal Status and Encumbrances of The Property and Agrees to Indemnify the Seller Against Any Claims Arising Therefrom.

Note: The intending bidders may contact to Tata Capital Limited at Mobile No. +91-8691005238 / Authorized Officer Mr. Raj Yadav; Email id: raj.yadav@tatacapital.com and Mobile No. +91-9672075151.

For detailed terms and conditions of the Sale, please refer to the link provided in secured creditor's website, i.e. **http://www.tatacapital.com/content/dam/tata-capital/pdf/e-auction/tcfsl/6th-e-Auction-Newspaper-Publication-Radha-Traders-TCFLA0370000011058784-TCFLA0370000010869400.pdf**

Place- Agra (Uttar Pradesh)
Date- 25-03-2026

Sd/-, Authorized Officer,
Tata Capital Limited